

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O.A. No.60/138/2019

Date of decision: 22.02.2019

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

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Mohit son of Rajmal Singh, aged 26 years, post of Constable in Chandigarh Police 2015 (General Category) Residents of # 2285/24 Employees, Colony Behind Court Jind PS, Sardar District Jind-126012. Group C.

... APPLICANT

VERSUS

1. Union of India through Secretary, Ministry of Home Affairs, North Block PS Sardar, New Delhi-110001.
2. The Union Territory, Chandigarh, through its Administrator, Sector-6, Chandigarh-160009.
3. Home Secretary, Chandigarh Administration, 4th Floor, UT Secretariat, Sector-9, Chandigarh, UT-160009.
4. Director General of Police, Union Territory, Police Head Quarter, Sector-9, Chandigarh-160009.

... RESPONDENTS

PRESENT: None for the applicant.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. None for the applicant even after one pass-over. Even on the earlier date, a request for adjournment was made on behalf of the applicant.
2. It seems that the applicant has lost interest in pursuing this matter.
3. Accordingly, the O.A. is dismissed in default on account of non-prosecution.

**(P. GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Date: 22.02.2019.

Place: Chandigarh.

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